



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 1497 of 2003

Applicant(s) Smt. Ganapati Papamma Respondent(s) Union of India & Ors.
Advocate for Applicant(s) Mr. R. P. Yadav Advocate for Respondent(s).....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>9.P.O. for Rs. 50/- filed. For consideration of. <u>Ad</u> 29.7.03</p> <p><i>DR</i></p> <p><i>S.O. (I)</i> <i>D.P.</i> <i>30/7/03</i> <i>DR</i> <i>31.07.03</i></p> <p><u>Order at 14.1.04</u> None appears for removal of defects. Put-up before Bench on 28.1.04 for further orders, if defects are not removed by 27.1.04.</p> <p>REGISTRAR</p>	<p><u>Order dated 28.1.2004</u></p> <p>Heard Shri B.P.Yadav, the learned counsel for the applicant and Shri R.C.Rath, learned Standing Counsel (on whom a copy of O.A. had already been served) appearing on behalf of the Respondents.</p> <p>It is the case of the applicant that while serving under the Railways, her husband died prematurely. NO pensionary/terminal benefits having been paid to her, she has moved this Tribunal under Section 19 of the</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Defects are removed.
For further orders.

27.1.04

Beach.

Copy of order off. 26/1/04
served to the Counsel
for both sides.

SL
S.O. 11/2/04

to Dr. 28.01.04

Copies of order
Copies of OA sum
to all respondents

SL
12/2/04
SD (7)

A.T. Act, 1985 for redressal of her grievance.

It is the case of the applicant that her representation made to the departmental authorities is still pending with them.

In the fitness of things, I direct the Respondents to consider the grievance of the applicant as raised in her representation under Annexure-1 (if necessary by collecting more details from the applicant, by deputing Welfare Inspector) and grant her necessary relief as due and admissible under the Rules. This exercise should be completed by the Respondents within a period of 120 days from the date of receipt of copies of this order.

With the above observation and direction, this O.A. is disposed of at the stage of orders/admission. No costs.

Send copies of this order along with copies of the O.A. to Respondents and free copies of the order be handed over to the learned counsel of both the sides for compliance.

Yahad
MEMBER (JUDICIAL)